

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 104/TT/2013

Date: 20.3.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation' 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2009 for determination of Transmission Tariff for Asset-I: Reconductoring Ckt-I of 400 kV D/C Siliguri-Purnea (HTLS Cond.) Transmission Line; Asset II: Reconductoring Ckt-II of 400 kV D/C Siliguri- Purnea (HTLS Cond.) Transmission Line under ERSS-I in Eastern Region from anticipated DOCO (1.6.2013) to 31.3.2014.

Sir,

With reference to your petition mentioned above, it is required to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.4.2015:-

- a) Auditor Certificate along with all tariff forms with supporting documents for exchange rate and interest rate for foreign loans for Asset-II i.e. "Reconductoring Ckt- II of 400 KV D/C Siliguri – Purnea (HTLS Cond.) Transmission Line" as per actual DOCO.
- b) Computation of IDC on cash basis (soft copy in excel format) and IEDC capitalized on cash basis for the asset.

2. As Asset-I is anticipated to be commissioned during the 2014-19 tariff period, file a separate fresh petition as per 2014 Tariff Regulations with respect to Asset-I.

Yours faithfully,

V. Sreenivas
Deputy Chief (Legal)